# DEPUTY SPEAKER'S (EMOLUMENTS) ACT, 1956

(Act No. XXII of 1956)

# THE JAMMU AND KASHMIR DEPUTY SPEAKER'S (EMOLUMENTS) ACT, 1956

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## THE JAMMU AND KASHMIR DEPUTY SPEAKER'S '[x x x ] (EMOLUMENTS) ACT, 1956

#### (Act No. XXII of 1956)

[Received the assent of the Sadar-i-Riyasat on 23rd October, 1956 and published in Government Gazette dated 1st November, 1956.]

### An Act to provide for the salary and allowances of the Deputy Speaker $^1[x\;x\;x]$ of Jammu and Kashmir.

Be it enacted by the Jammu and Kashmir State Legislature in the Seventh Year of the Republic of India as follows:—

- 1. Short title and commencement.— $^2[(1)$  This Act may be called the Jammu and Kashmir Deputy Speaker's  $^1[x \times x \times x]$  (Emoluments) Act, 1956.]
- <sup>2</sup>[(2) It shall come into force on such date as the Government may, by notification in the \*[Government Gazette], appoint in this behalf].
  - 2. Definitions.—In this Act,—
  - <sup>4</sup>[(a) "Deputy Speaker" means the Deputy Speaker of the Legislative Assembly of the Union territory of Jammu and Kashmir;]
  - <sup>5</sup>(b) "house" includes the staff quarters and other buildings appurtenant thereto;
  - <sup>5</sup>(c) "maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.

<sup>6</sup>[3. Salary, allowances and advances of the Deputy Speaker <sup>7</sup>[xx x x].— The Deputy Speaker <sup>7</sup>[x x x x] shall be entitled to the salary, allowances and advances as are payable to a Minister of State under the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956 and the rules made thereunder.]

<sup>1.</sup> Words "and Deputy Chairman's" omitted by S.O. 1229 (E) dated 31.03.2020.

<sup>2.</sup> Sub-section (1) substituted by Act XXII of 1957 with effect from 30th July, 1957.

<sup>\*</sup> Now Government Gazette.

<sup>3.</sup> The Act came into force on 18th October, 1956 by C. O. No. 1994-C of 1956.

<sup>4.</sup> Clause (a) substituted by S.O. 1229 (E) dated 31.03.2020.

<sup>5.</sup> Renumbered by Act XXII of 1957 with effect from 30th July, 1957.

<sup>6.</sup> Substituted for sections 3, 3-A, 3-B, 3-C and 4 by Act XII of 2009, s.4, w. e. f. 9.10.1996.

<sup>7.</sup> Substituted for "Deputy Chairman" by S.O.1229 (E) dated 31.03.2020.